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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No.260/00419 of 2015
Cuttack, this the 5th day of August, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

Dr. Bharat Bhushan Jha,
aged about 55 years,
Son of Sri Bijay Shankar Jha,
Resident of 602 IMMT Colony,
Acharya Vihar, Po-RRL,
Bhubaneswar-751013, Dist-khurda,
At present working as Chief Scientist,
CSIR-Institute of Minerals and Materials
Technology(CSIR-IMMT), P.O. RRL,
Acharya Vihar, Bhubaneswar-751013, Dist-khurda, Odisha.

..... ...Applicant
(Advocates: Mr. K.C. Kanungo)

VERSUS

Union of India Represented through

1. Secretary,
Department of Scientific and Industrial Research (DSIR)
under Ministry of Science & Technology and
Earth Sciences, Govt. of India,
Room No.721, 7th Floor,
Block-2 CGO Complex, Lodhi Road, New Delhi-110003
2. Director General,
Council of Scientific and Industrial Research,
2, Rafi Marg, Anusandhan Bhawan, New Delhi-110001.
3. Joint Secretary (Admn.),
Council of Scientific and Industrial Research,
2, Rafi Marg, Anusandhan Bhawan,
New Delhi-110001.
4. Director,
CSIR-Institute of Minerals and Materials
Technology, P.O. RRL, Bhubaneswar-751013,
Dist-khurda, Odisha.
5. Dr. A.K. Chaubey,
Sr. Scientist and Head of Surface Engineering Department,
CSIR-Institute of Minerals and Materials
Technology, P.O. RRL, Bhubaneswar-751013,
Dist-khurda, Odisha.

..... Respondents
(Advocate: Mr. J.K. Nayak)



ORDER(Oral)

A.K. PATNAIK, MEMBER (J):

Heard Mr. K.C. Kanungo, Ld. Counsel appearing for the Applicant and Mr. J.K. Nayak, Ld. Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. By filing a Memo dated 05.08.2015 Mr. Nayak brought to our notice a letter dated 31.07.2015 in which it has been stated that the representation made by the applicant on 25.01.2015 has been disposed of. On earlier occasion also while the matter came up before this Tribunal, vide order dated 14.07.2015 the Respondents' Counsel was directed to apprise this Tribunal regarding the action being taken by the Respondents on the grievances ventilated repeatedly by the applicant before the concerned authorities within a period of three weeks. From the letter dated 31.07.2015 it is clear that only the representation dated 25.01.2015 has been disposed of.

3. Mr. Kanungo, Ld. Counsel for the Applicant strongly opposed to the documents submitted by Mr. Nayak, Ld. Ld. ACGSC for the Respondents. He brought to our notice that out of many representations of the applicant the representation dated 09.07.2015 (Annexure-A/13) is pending before Respondent No.2.

4. Therefore, we do not find any justification for keeping the matter pending. Therefore, we dispose of the O.A. by directing Respondent No.2 to consider the representation, if any such representation has been preferred by the applicant and if the same is still pending for consideration, and the same be disposed and result thereof be communicated to the applicant by way of a reasoned and speaking order within a period of one month from the date of



receipt of copy of this order. However, we have not expressed any opinion on the merit of the matter and the points raised by the applicant in his representation are kept open for the authorities to consider the same as per rules, regulations and law in force. However, If, in the meantime, the said representation as stated to have been filed on dated 09.07.2015 (Annexure-A/13) has already been disposed of, then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order. No costs.

5. On the prayer made by Mr. Kanungo, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to Respondent Nos.1, 2 & 3 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 07.08.2015.


(R.C.MISRA)
MEMBER(A)


(A.K.PATNAIK)
MEMBER(J)

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